

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*(Through Physical hearing)*

**ITEM No.11**  
**C.P. (IB) No.39/BB/2022**

**IN THE MATTER OF:**

M/s. SPML Infra Ltd. ... Petitioner  
Vs.  
M/s. Cauvery Neeravari Nigam Ltd. ... Respondent

**Order under Section 9 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on: 28.06.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri M.S. Shyam Sundar (Sr. Adv.) with  
Shri Pradeep Kumar  
For the Respondent : None

**ORDER**

1. Heard the Ld. Counsels for the Petitioner and none appeared for the Respondent.
2. The Ld. Senior Counsel for the Petitioner was directed to file brief synopsis regarding how the limitation is satisfied along with the list of dates and events, within a period of one week.
3. List the case on **26.07.2024**.

**Sd/-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**

Puja